

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.138/Chd/Hry/2017

In the matter of:

Narindra & Narindra Steel Corporation

... Petitioner/Operational Creditor

Vs.

Isolux Corsan India Engg. &
Construction Pvt.Ltd.

...Respondent/Corporate Debtor

Present: Mr. Anand Chhibbar, Senior Advocate with Mr.Gaurav Mankotia,
Advocate for petitioner.

Learned senior counsel for petitioner, inter alia, contends that the demand notice was sent by speed post and tracking report has been filed at Annexure-A7 (colly) showing the delivery of the notice to the Respondent-Corporate Debtor. It is also contended that the affidavit in terms of clause (b) of sub-section (3) of Section 9 has also been filed vide Annexure-A8. Learned senior counsel further submits that the reply to the demand notice sent by the corporate debtor was received only on 19.12.2017 and it is submitted that the same would be filed along with the affidavit of the authorised representative of the petitioner. Let the needful be done within 7 days. It is further submitted that copy of the petition along with entire paper book was sent by speed post to the corporate debtor on 14.12.2017 (Annexure-A7) and Annexure-A17 is the postal receipt.

Notice of this petition to the respondent-corporate debtor for 15.01.2018 to show cause as to why this petition be not admitted. Notice be collected from the Registry and be sent to the corporate debtor along with copy of the petition and entire paper book by speed post and at the e-mail address

available on the master data of the company and file affidavit of compliance along with necessary documents including tracking report at least 3 days before the date fixed.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

December 21, 2017
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